

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **18.04.2024** THROUGH VIDEO CONFERENCE

**PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)**

Application No : -
Petition No : CP/91(CHE)/2023
Name of Petitioner : Ramya Outsourcing solutions Pvt Ltd
&
Name of Respondent : The Regional Director & 3 Ors
Section : Sec 131 of CA, 2016 r/w Rule 77 of NCLT Rules 2016

ORDER

Present: Ld. Counsel Shri. Sankar Varadharajan for the Petitioner.

Today the matter came up for clarification.

The RoC has not filed its report in this matter. The statutory auditor who is arrayed as 4th Respondent has not filed his reply but has only given a clarification note.

The statutory auditor i.e. 4th Respondent is directed to file reply by way affidavit as to whether the amount received from J. Mohan Baby by Ramya Outsourcing Solution Pvt. Ltd. for the FY 2020-2021 can be classified as an Unsecured Loan.

RD / RoC is also directed to file report in this matter.

The Applicant is directed to serve the revised financial statements to the 1st Respondent in order to enable it to file the report.

List this matter on **06.05.2024**.

Sd/-

**[VENKATARAMAN SUBRAMANIAM]
MEMBER (TECHNICAL)**

MG

Sd/-

**[SANJIV JAIN]
MEMBER (JUDICIAL)**